

(3) Instructions for effective password management in the Exchange have again been reiterated.

(c) Investigations by Departmental Vigilance/police have been taken up. Action will be taken against the officials found guilty as per rules.

#### Lifting of Sanctions

606. SHRI CHETAN CHAUHAN :

SHRI AJAY KUMAR S. SARNAIK :

DR. LAXMINARAYAN PANDEY :

SHRI AJAY CHAKRABORTY :

Will the PRIME MINISTER be pleased to state :

(a) whether India took strong exception of the "discriminatory decision" of the United States in lifting economic sanctions against Pakistan in comparison to India;

(b) if so, whether Indian Government has lodged its protest to US Government for discriminatory treatment; and

(c) If so, the reaction of United States in this regard?

MINISTER OF STATES IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) In partial exercise of waiver authority given by the US Congress, US Government has decided to lift restrictive measures, imposed on India and Pakistan, related to assistance through the EXIM Bank, Overseas Private Investment Corporation (OPIC) and the Trade Development Authority (TDA) in addition to resumption of International Military Education & Training Programme (IMET). USG also announced support to an IMF Programme in Pakistan in response to Pakistani financial emergency.

India has always maintained that unilateral and restrictive economic measures are unjustified and counter-productive and should be lifted.

India has nothing against economic assistance to Pakistan and has consistently voted in the World Bank and other forums in favour of such assistance. India, however, does not agree with selective and discriminatory approach in this regard.

(b) The issue of resuming non-basic human needs financing from the World Bank and other multilateral financial institutions has been taken up with the US Government authorities as it contrary to the purposes and charter of these development organisations.

(c) USG have stated their view that the decision to seek support from multilateral development banks for an IMF programme in Pakistan is in response only to the Pakistani financial emergency and does not constitute lifting of all restrictions.

#### MPLADS

607. SHRI ASHOK NAMDEORAO MOHOL :

SHRI A. VENKATESH NAIK :

SHRI VITHAL TUPE :

SHRI MADHAV RAO PATIL :

SHRI D.S. AHIRE :

SHRI ABHAYSINH S. BHONSLE :

Will the PRIME MINISTER be pleased to state:

(a) Whether the attention of the Union Government has been drawn to the news-item captioned "Sansad Kehestra Viskash Scheme Ki Adhi Rashi Hi Kharch Huyee" appearing in the "Dainik Jagaran" dated August 17, 1998;

(b) if so, the facts of the matter reported therein;

(c) the details of funds released/actually spent under the scheme during the last five years, Statewise;

(d) the reasons for not spending the released amount;

(e) whether the concerned State Governments have returned the unused funds to the Union Government; and

(f) if so, the details of such funds and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) Yes, Sir.

(b) to (d) The release of funds by the Government of India, issue of sanctions to implement works and the actual expenditure under the Scheme is a continuous process. Normally, the works are sanctioned by the Collectors after the release of funds by the Government of India. The expenditure takes place once the works are sanctioned. There will, therefore, always be a time lag between the release of funds, issue of sanctions and the actual expenditure. The above process is also subject to the initiative taken by the MP in recommending works.

An amount of Rs. 3208.38 crore has been released from inception of the scheme on 23.12.93 till 31.10.98 by the Government of India under the Scheme out of which 80% of the amount is reported to have been sanctioned while the actual expenditure is 60.3% of the funds released. The Statewise funds released, amount sanctioned and the actual expenditure is given in the statement attached.

(e) and (f) The funds released by the Government of India under the Scheme are non-lapsable and non-refundable.

**Statement**  
*Statement for Release/Expenditure of LS and RS MP's (as on 31/10/98)*

Name of State/UTs	1993-99				
	Release by G.O.I (Rs. Lakhs)	Amount Sanctioned (Rs. Lakhs)	% Sanction over Release	Expenditure Incurred (Rs. Lakhs)	% Utilisation Over Release
1. Andhra Pradesh	24995.0	20561	82.3	14948.5	59.8
2. Arunachal Pradesh	1265.0	1022.1	80.8	785.6	62.1
3. Assam	8305.0	6474.1	78.0	4993.3	60.1
4. Bihar	31760.0	25673	80.8	21402.2	67.4
5. Goa	1165.0	641.5	55.1	610.2	52.4
6. Gujarat	15285.0	10728	70.2	6523.3	42.7
7. Haryana	6075.0	5323.2	87.6	4394.1	72.3
8. Himachal Pradesh	2885.0	2330.3	80.8	1521.7	52.7
9. J & K	1800.0	753.5	41.9	513.8	28.5
10. Karnataka	17650.0	13825	78.3	10223.0	57.9
11. Kerala	11995.0	9740.8	81.2	6339.7	52.9
12. Madhya Pradesh	23925.0	21093	88.2	16112.7	67.3
13. Maharashtra	29533.5	24866	84.2	16692.7	56.5
14. Manipur	1515.0	1133.6	74.8	1055.8	69.7
15. Meghalaya	1215.0	570.9	47.0	493.8	40.6
16. Mizoram	910.0	710.0	78.0	708.7	77.9
17. Nagaland	910.0	810.0	89.0	810.0	89.0
18. Orissa	12400.0	9908.5	79.9	6658.9	53.7
19. Punjab	8105.0	5369.8	66.3	4404.3	54.3
20. Rajasthan	14325.0	11529	80.5	7676.0	53.6
21. Sikkim	760.0	696.7	91.7	545.8	71.8
22. Tamil Nadu	24335.0	19483	80.1	16440.6	67.6
23. Tripura	965.0	739.8	76.7	535.7	55.5
24. Uttar Pradesh	51295.0	41633	81.2	34449.0	67.2
25. West Bengal	20785.0	15763	75.8	11480.1	55.2
26. A & N Islands	305.0	157.8	51.7	132.7	43.5
27. Chandigarh	455.0	283.5	62.3	246.1	54.1
28. D & N Haveli	455.0	403.5	88.7	242.8	53.4
29. Daman & Diu	455.0	363.0	79.8	276.8	60.8
30. Delhi	4045.0	3225.1	79.7	2160.0	53.4
31. Lakshdweep	305.0	229.4	75.2	22.3	7.3
32. Pondicherry	660.0	538.5	81.6	117.9	17.9
<b>Grand Total</b>	<b>320838.5</b>	<b>258577.3</b>	<b>80.0</b>	<b>193518.0</b>	<b>60.3</b>

*Statement for Release/Expenditure of LS MP's (as on 31/10/98)*

Name of State/UTs	1993-99				
	Release by G.O.I (Rs. Lakhs)	Amount Sanctioned (Rs. Lakhs)	%Sanction over Release	Expenditure Incurred (Rs. Lakhs)	% Utilisation Over Release
1. Andhra Pradesh	17455.0	14703	84.2	10630.1	60.9
2. Arunachal Pradesh	760.0	619.5	81.5	440.1	57.9
3. Assam	5270.0	4163.2	79.0	3303.1	62.7
4. Bihar	22560.0	18690	82.8	15607.6	69.2
5. Goa	860.0	602.4	70.0	597.0	69.4
6. Gujarat	11180.0	8121.2	72.6	4816.2	43.1
7. Haryana	4000.0	3359.4	84.0	2825.5	70.6
8. Himachal Pradesh	1520.0	1225.3	80.6	802.5	52.8
9. J & K	1100.0	508.3	46.2	372.9	33.9
10. Karnataka	12290.0	9872.4	80.3	7135.4	58.1

1	2	3	4	5	6	7
11.	Kerala	8500.0	7058.5	83.0	4546.2	53.5
12.	Madhya Pradesh	17495.0	15719	89.8	12224.4	69.9
13.	Maharashtra	20980.0	18049	86.0	12126.3	57.8
14.	Manipur	1010.0	729.8	72.3	710.8	70.4
15.	Meghalaya	780.0	454.8	59.8	377.7	49.7
16.	Mizoram	455.0	355.0	78.0	355.0	78.0
17.	Nagaland	455.0	405.0	89.0	405.0	89.0
18.	Orissa	8300.0	6718.0	80.9	4666.5	56.2
19.	Punjab	4865.0	3515.4	72.3	2950.3	60.6
20.	Rajasthan	10275.0	8619.8	83.9	5943.9	57.8
21.	Sikkim	405.0	405.2	100.0	277.4	68.5
22.	Tamil Nadu	16195.0	13132	81.1	11071.0	68.4
23.	Tripura	610.0	435.1	71.3	356.0	58.4
24.	Uttar Pradesh	36075.0	29545	81.9	24945.9	69.2
25.	West Bengal	15405.0	11919	77.4	8589.4	55.8
26.	A & N Islands	305.0	157.8	51.7	132.7	43.5
27.	Chandigarh	455.0	283.5	62.3	246.1	54.1
28.	D & N Haveli	455.0	403.5	88.7	242.8	53.4
29.	Daman & Diu	455.0	363.0	79.8	276.8	60.8
30.	Delhi	2780.0	2469.2	88.8	1610.6	57.9
31.	Lakshdweep	305.0	229.4	75.2	22.3	7.3
32.	Pondicherry	305.0	260.9	85.5	81.1	26.6
Grand Total		223840.0	183092.3	81.8	138688.5	62.0

*Statement for Release/Expenditure of RS MP's (as on 31/10/98)*

Name of State/UTs	1993-99				
	Release by G.O.I (Rs. Lakhs)	Amount Sanctioned (Rs. Lakhs)	%Sanction over Release	Expenditure Incurred (Rs. Lakhs)	% Utilisation Over Release
1. Andhra Pradesh	7540.0	5857.9	77.7	4318.4	57.3
2. Arunachal Pradesh	505.0	402.6	79.7	345.5	68.4
3. Assam	3035.0	2310.9	76.1	1690.2	55.7
4. Bihar	9200.0	6982.7	75.9	5794.6	63.0
5. Goa	305.0	39.1	12.8	13.2	4.3
6. Gujarat	4105.0	2608.5	63.5	1707.1	41.6
7. Haryana	2075.0	1963.9	94.6	1568.7	75.6
8. Himachal Pradesh	1365.0	1105.0	81.0	719.3	52.7
9. J & K	700.0	245.2	35.0	140.9	20.1
10. Karnataka	5360.0	3952.5	73.7	3087.5	57.6
11. Kerala	3495.0	2682.3	76.7	1793.5	51.3
12. Madhya Pradesh	6430.0	5373.4	83.6	3888.3	60.5
13. Maharashtra	8553.5	6817.0	79.7	4566.4	53.4
14. Manipur	505.0	403.8	80.0	345.1	68.3
15. Meghalaya	455.0	116.1	25.5	116.1	25.5
16. Mizoram	455.0	355.0	78.0	353.7	77.7
17. Nagaland	455.0	405.0	89.0	405.0	89.0
18. Orissa	4100.0	3190.5	77.8	1992.3	48.6
19. Punjab	3240.0	1854.5	57.2	1454.0	44.9
20. Rajasthan	4050.0	2909.3	71.8	1732.1	42.8
21. Sikkim	355.0	291.6	82.1	268.4	75.6
22. Tamil Nadu	8140.0	6350.1	78.0	5369.6	66.0
23. Tripura	355.0	304.7	85.8	179.8	50.6
24. Uttar Pradesh	15220.0	12088.0	79.4	9503.1	62.4
25. West Bengal	5380.0	3844.3	71.5	2890.7	53.7
26. Delhi	1265.0	755.9	59.8	549.3	43.4
27. Pondicherry	355.0	277.6	78.2	36.8	10.4
Grand Total	96998.5	73484.9	75.8	54829.4	56.5